

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 35/AM14
HELD ON 27.11.2013
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. **35/87-NC-7/2013** of **NORMS COMMITTEE (NC-7)** dealing with '**Chapter 39 and 40 of ITC (HS) Code**' held on **27.11.2013** under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011.
Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri S.K. Panigrahi, EO

2. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-180	MANAKSIA LTD.	HQ F. No. 01/87/050/00316/AM08/DES-VII	Status:
NC No.: 35/AM14 Dated: 27.11.2013	Adv. Lic. No. 0210102082 dated 02.07.2007	RLA F. No. 02/24/040/00095/AM08	Deferred

Request: Review of NC's decision taken in Meeting No. 15/AM10 held on 08.07.2009.

Decision: A copy of Representation of firm has been forwarded to DIPP on 26.09.2013. Comments awaited from DIPP.

Deferred for three weeks.

Case No. A-181	MANAKSIA LTD.	HQ F. No. 01/83/050/02009/AM08/DES-VII	Status:
NC No.: 35/AM14 Dated: 27.11.2013	Adv. Lic. No. 0210106398 dated 23.11.2007	RLA F. No. 02/24/040/00226/AM08	Approved

Request: Deletion of 'Solid Content details' from the description of all the Export Products.

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/82/2009-PC-II dated 17.11.2013, the Committee decided for deletion of the % Solid content in all the export and import products. **However, since licence is already expired, thus amendment is only for regularization purpose. No further export / import is to be allowed.**

Case No. A-182	SASA RUBBER PVT. LTD.	HQ F. No. 01/87/050/00417/AM13/DES-VII	Status: Deferred
NC No.: 35/AM14 Dated: 27.11.2013	Adv. Lic. No. 2410037977 dated 21.01.2013	RLA F. No. 24/24/040/00019/AM13	

Request: Enhancement in the qty. of Export Product and corresponding import item allowed by NC in its Meeting No. 20/AM14 held on 20.08.2013.

Decision: A copy of Representation of firm has been forwarded to DIPP on 23.10.2013. Comments awaited from DIPP.

Deferred for three weeks.

Case No. A-183	ESSEN SPECILITY FILMS PVT. LTD.	HQ F. No. 01/87/050/00278/AM13/DES-VII	Status: Deferred
NC No.: 35/AM14 Dated: 27.11.2013	Adv. Lic. No. 2410037573 dated 25.10.2012	RLA F. No. 24/24/040/00012/AM13	

Request: Enhancement in the wastage allowed by NC in its Meeting No. 52/AM13 held on 25.03.2013.

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 23.10.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-184	GEM POLYTECH INDUSTRIES PVT. LTD.	HQ F. No. 01/87/050/00316/AM12/DES-VII	Status: Deferred
NC No.: 35/AM14 Dated: 27.11.2013	Adv. Lic. No. 0210170358 dated 08.12.2011	RLA F. No. 02/24/040/00157/AM12	

Request: Fixation of input output norms under Para 4.7 of the HBP (Vol.I) against Advance Authorization No 0210170358 dated 08.12.2011

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 21.11.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-185	BALKRISHNA INDUSTRIES LTD.	HQ F. No. 01/87/050/00192/AM14/DES-VII	Status: Approved
NC No.: 35/AM14 Dated: 27.11.2013	Adv. Lic. No. 0310742095 dated 18.07.2013	RLA F. No. 03/94/040/00326/AM14	

Request: Review of decision of Norms Committee – 7 taken in its Meeting No. 24/AM14 held on 16.09.2013 against Advance Authorization No. 0310742095 dated 18.07.2013

Decision: The Committee considered the request of firm and it was decided to make following amendments:

(i) The description of Export Product at S. No. 4 is amended to read as “New Pneumatic Tyres of Rubber, Other having a “Herring Bone” or similar tread: Of a kind used on agricultural or forestry vehicles and machines, B. **Polyester** / Polyester Belt (Total Quantity to be exported 40,35,000.00 kgs)”

(ii) The Unit of Measurement of Import Item – Bladders is amended to read as “Numbers” instead of ‘kg’.

Beside this there is no other change in the decision taken in earlier NC Meeting No. 24/AM14 held on 16.09.2013 (Case No. 5/24/87-ALC1/2013).

Case No. A-186	BALKRISHNA INDUSTRIES LTD.	HQ F. No. 01/87/050/00114/AM14/DES-VII	Status: Approved
NC No.: 35/AM14 Dated: 27.11.2013	Adv. Lic. No. 0310733671 dated 08.05.2013	RLA F. No. 03/94/040/00062/AM14	

Request: Review of decision of Norms Committee – 7 taken in its Meeting No. 26/AM14 held on 25.09.2013 against Advance Authorization No. 0310733671 dated 08.05.2013

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Decision: The Committee considered the request of firm and it was decided to make following amendments:

(i) The description of Export Product at S. No. 4 is amended to read as “New Pneumatic Tyres of Rubber, Other having a “Herring Bone” or similar tread: Of a kind used on agricultural or forestry vehicles and machines, B. **Polyester** / Polyester Belt (Total Quantity to be exported 40,35,000.00 kgs)”

(ii) The Unit of Measurement of Import Item – Bladders is amended to read as “Numbers” instead of ‘kg’.

Beside this there is no other change in the decision taken in earlier NC Meeting No. 26/AM14 held on 25.09.2013 (Case No. 7/17/87-ALC1/2013).

ONLINE CASES

1	Case No.:3/35/87-ALC1/2012	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00291/AM13/	RLA File :08/24/040/00118/AM13/	Lic.No/Date:0810113111 05.07.2012	Defer Date:25.12.2013
	Decision: A D/L was issued to firm by DGFT on 01.10.2013 giving 15 days to furnish point-wise specific reply in response to D/L No. 46011/130/2012-PC.II dated 06.03.2013 issued by D/o C&PC. Reply still awaited from firm. Hence, the Committee decided to issue <u>Final Reminder</u> to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

2	Case No.:1/34/87-ALC1/2012	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00279/AM13/	RLA File :08/24/040/00277/AM13/	Lic.No/Date:0810116195 07.11.2012	Defer Date:25.12.2013
	Decision: A D/L was issued to firm by DGFT on 01.10.2013 giving 15 days to furnish point-wise specific reply in response to D/L No. 46011/130/2012-PC.II dated 06.03.2013 issued by D/o C&PC. Reply still awaited from firm. Hence, the Committee decided to issue <u>Final Reminder</u> to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

Case No.:2/43/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Approved
HQ File :01/87/050/00358/AM13/	RLA File :03/94/040/00682/AM13/	Lic.No/Date:0310715739 26.11.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39061090	62/0- INDOFIL P-863 (ACRYLIC EMULSION)	100000.000	K.G	4151369.00	78033.25 US Dollars
				Total	4,151,369.00	78,033.25

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29161290	ETHYLACRYLATE	33100.000	K.G	3,609,886.00	67,855.00 US Dollars	943,107.00	Value & Qty
				Total	3,609,886.00	67,855.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/3/2013-PC-II dated 17.11.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Acrylic Emulsion – Indofil P – 863 (Solid Content 35± 1)	1 kg	Ethyl Acrylate	0.325 kg

4	Case No.:3/45/87-ALC1/2012	Party Name:POSITIVE PACKAGING INDUSTRIES LIMITED	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00398/AM13/	RLA File :03/95/040/00793/AM13/	Lic.No/Date:0310719756 08.01.2013	Defer Date:25.12.2013
	Decision: A D/L No. 46011/11/2013-PC.II dated 30.08.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

5	Case No.:4/45/87-ALC1/2012	Party Name:POSITIVE PACKAGING INDUSTRIES LIMITED	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00399/AM13/	RLA File :03/95/040/00794/AM13/	Lic.No/Date:0310719764 08.01.2013	Defer Date:25.12.2013
	Decision: A D/L No. 46011/11/2013-PC.II dated 30.08.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

Case No.: 4/50/87-ALC1/2012	Party Name:BANSHI BADAN MANDAL,	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Approved
HQ File :01/87/050/00428/AM13/	RLA File :02/24/040/00165/AM13/	Lic.No/Date:0210185804 23.01.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39241090	61/0- TABLE WARE/KITCHEN WARE,INSULATED WARE (HOT POT) WITH SS INNER LINES 74120 NOS.	27220.000	K.G	4723050.00	85100.00 US Dollars
				Total	4,723,050.00	85,100.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39021000	POLYPROPYLENE (PP) GRADE 110MA.	14000.000	K.G	1,540,000.00	27,750.00 US Dollars	0.00	Value & Qty
2	39072010	POLYOL.	2200.000	K.G	341,000.00	6,145.00 US Dollars	0.00	Value & Qty
3	29299000	ISOCYANATE.	2200.000	K.G	374,000.00	6,740.00 US Dollars	0.00	Value & Qty
4	72101190	CR SS COIL/SHEET.	12000.000	K.G	1,680,000.00	30,270.00 US Dollars	0.00	Value & Qty
				Total	3,935,000.00	70,905.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/31/2013-PC-II dated 27.11.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
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Table Ware / Kitchen Ware / Insulated Ware (Hot Pot) with SS Inner Lines	1 kg	1. Polypropylene Resins / Granules	1.01 kg/kg content in the export product
		2. Raw Materials Recommended for 1 kg of Polyurethane in the export product: (i) Polyol (ii) Isocynate	 0.525 kg 0.525 kg
		3. Relevant CR SS Coil / Sheet	1.12 kg/kg SS Inner Lines in the export product

7	Case No.:6/47/87-ALC1/2012	Party Name:SAGAR POLYMERS,(UNIT-I)	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00418/AM13/	RLA File :24/24/040/00020/AM13/	Lic.No/Date:2410038046 29.01.2013	Defer Date:18.12.2013
	Decision: A D/L No. 46011/50/2013-PC.II dated 28.06.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 23.10.2013. Comments awaited from D/o C&PC.			

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Case No.: 23/7/87-ALC1/2013	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Rejected
HQ File :01/87/050/00035/AM14/	RLA File :07/24/040/00470/AM13/	Lic.No/Date:0710093568 07.02.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39232990	63/0- PP WOVEN SACKS CONTENT: PP UNLAMINATED PRINTED CUT PIECES82858KGS	82858.000	K.G	10787112.00	192627.00 US Dollars
				Total	10,787,112.00	192,627.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39269080	P.P UNLAMINATED PRINTED CUT PIECES	87000.000	K.G	9,378,600.00	167,475.00 US Dollars	1,125,432.00	Value & Qty
				Total	9,378,600.00	167,475.00		

Decision: A D/L No. 46011/47/2013-PC.II dated 12.06.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 01.07.2013 and 27.09.2013 (Final Reminder) (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to **reject** the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.

9	Case No.: 1/2/87-ALC1/2013	Party Name:CH COMPONENT PVT. LTD.,	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00491/AM13/	RLA File :05/23/040/00457/AM13/	Lic.No/Date:0510345354 11.02.2013	Defer Date:25.12.2013
	Decision: A D/L No. 46011/37/2013-PC.II dated 17.11.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

10	Case No.: 18/7/87-ALC1/2013	Party Name:SWASTIK POLYMERS	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00030/AM14/	RLA File :05/24/040/00424/AM13/	Lic.No/Date:0510346244 15.02.2013	Defer Date:11.12.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

	Case No.:13/1/87-ALC1/2013		Party Name:BANSHI BADAN MANDAL,		Meet No/Date:35/87-ALC1/2013 27.11.2013		Status: Approved	
	HQ File :01/87/050/00488/AM13/		RLA File :02/24/040/00182/AM13/		Lic.No/Date:0210186772 22.02.2013		Defer Date:	
	Application: Request is for adhoc norms for following:							
	Sl.No.	ITCHS Code	EXPORT ITEM			Qty	UOM	FOB/FOR (Rs.)

1	39241090	61/0- TABLE WARE/KITCHEN WARE,INSULATED WARE (HOT POT) WITH SS INNER LINES 148240 NOS.	54440.000	K.G	9837500.00	177253.00 US Dollars
				Total	9,837,500.00	177,253.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39021000	POLYPROPYLENE (PP) GRADE 110MA.	28000.000	K.G	3,080,000.00	55,500.00 US Dollars	0.00	Value & Qty
2	39072010	POLYOL.	4400.000	K.G	682,000.00	12,290.00 US Dollars	0.00	Value & Qty
3	29299000	ISOCYANATE.	4400.000	K.G	748,000.00	13,480.00 US Dollars	0.00	Value & Qty
4	72101190	CR SS COIL/SHEET.	24000.000	K.G	3,360,000.00	60,540.00 US Dollars	0.00	Value & Qty
				Total	7,870,000.00	141,810.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/31/2013-PC-II dated 27.11.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Table Ware / Kitchen Ware / Insulated Ware (Hot Pot) with SS Inner Lines	1 kg	1. Polypropylene Resins / Granules	1.01 kg/kg content in the export product
		2. Raw Materials Recommended for 1 kg of Polyurethane in the export product:	
		(i) Polyol (ii) Isocynate	0.525 kg 0.525 kg
			1.12 kg/kg SS Inner

			3. Relevant CR SS Coil / Sheet	Lines in the export product
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12	Case No.:17/23/87-ALC1/2013	Party Name:R. K. RECLAIM AND RUBBER PRODUCTS PVT LTD	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00187/AM14/	RLA File :34/24/040/00274/AM13/	Lic.No/Date:3410036291 01.03.2013	Defer Date:18.12.2013
	Decision: A D/L No. 7/240/2013-TSW/173 dated 19.09.2013 was issued by DIPP to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to DIPP on 14.11.2013. Comments awaited from D/o C&PC.			

13	Case No.:29/7/87-ALC1/2013	Party Name:NAV AUXICHEM PVT.LTD,	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00041/AM14/	RLA File :30/24/040/00061/AM13/	Lic.No/Date:3010093024 26.03.2013	Defer Date:18.12.2013
	Decision: A D/L No. 46011/49/2013-PC.II dated 11.10.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 19.11.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

14	Case No.:13/7/87-ALC1/2013	Party Name:POWER ADDITIVES.	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00025/AM14/	RLA File :03/95/040/00015/AM14/	Lic.No/Date:0310730771 08.04.2013	Defer Date:18.12.2013

Decision: A D/L No. 46011/05/2013-PC.II dated 12.06.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 23.10.2013. Comments awaited from D/o C&PC.

Case No.:22/7/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Approved
HQ File :01/87/050/00034/AM14/	RLA File :05/23/040/00011/AM14/	Lic.No/Date:0510351574 12.04.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	
1	39094020	62/0- PF RESIN FORTECH 1300 M	200000.000	K.G	11539500.00	210000.00 US Dollars	
				Total	11,539,500.00	210,000.00	

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29071110	PHENOL	81600.000	K.G	7,174,272.00	130,560.00 US Dollars	1,937,054.00	Value & Qty
2	29126000	PARAFORMALDEHYDE	30200.000	K.G	1,496,893.00	27,241.00 US Dollars	404,161.00	Value & Qty
3	28152000	CAUSTIC POTASH	13400.000	K.G	957,229.00	17,420.00 US Dollars	258,452.00	Value & Qty
4	38099390	SILANE (SILQUEST A- 187/KBM 403)	400.000	K.G	158,256.60	2,880.00 US Dollars	42,730.00	Value & Qty
				Total	9,786,650.60	178,101.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/18/2011-PC-II dated 27.11.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PF Resin Fortech 1300 M	1 kg	1. Phenol	0.408 kg
		2. Paraformaldehyde	0.151 kg
		3. Caustic Potash	0.067 kg
		4. Silane (Silquest A-187/KBM 403)	0.002 kg

16	Case No.:11/19/87-ALC1/2013	Party Name:NILKAMAL LTD	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00151/AM14/	RLA File :03/95/040/00019/AM14/	Lic.No/Date:0310731250 15.04.2013	Defer Date:18.12.2013
	Decision: RLA, Mumbai was requested vide e-mail dated 05.09.2013 and 23.10.2013 to furnish 4.7 application of the subject Advance Authorization. It was observed that the 4.7 application still has not been received from RLA, Mumbai. Hence, it was decided to call for application from RLA and firm for further consideration of the case.			

17	Case No.:3/27/87-ALC1/2013	Party Name:ADRIA (INDIA) STONE TECH PVT. LTD.,	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00222/AM14/	RLA File :07/24/040/00508/AM13/	Lic.No/Date:0710094864	Defer

Decision: A D/L No. 46011/78/2013-PC.II dated 29.10.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 19.11.2013 giving 15 days time for submission of information. Reply awaited from the firm.

Case No.:21/7/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Approved
HQ File :01/87/050/00033/AM14/	RLA File :05/23/040/00010/AM14/	Lic.No/Date:0510351950 18.04.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	39094020	62/0- PF RESIN FORCOLD 1700 M	100000.000	K.G	11429600.00	208000.00 US Dollars		
				Total	11,429,600.00	208,000.00		

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29071110	PHENOL	43000.000	K.G	3,780,560.00	68,800.00 US Dollars	1,020,751.20	Value & Qty
2	29126000	PARAFORMALDEHYDE	27000.000	K.G	1,335,285.00	24,300.00 US Dollars	360,527.00	Value & Qty
3	29151290	DI-BASIC ESTER (DBE)	21600.000	K.G	2,172,063.60	39,528.00 US Dollars	586,457.00	Value & Qty
4	27079900	SOLVENT C-10/C-10 (AROMATIC SOLVENT) OR UNDER BRAND NAME K 150	20600.000	K.G	1,358,364.00	24,720.00 US Dollars	366,758.00	Value & Qty
5	38099390	SILANE (SILQUEST A-1100/KBM 903)	300.000	K.G	131,880.00	2,400.00 US Dollars	35,608.00	Value & Qty

6	29091900	TRIETHYL ORTHO FORMATE	5000.000	K.G	742,924.00	13,520.00 US Dollars	200,590.00	Value & Qty
				Total	9,521,076.60	173,268.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/18/2011-PC-II dated 27.11.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PF Resin Forcold 1700 M	1 kg	1. Phenol	0.430 kg
		2. Paraformaldehyde	0.270 kg
		3. Solvent C-10/C-10 (Aromatic Solvent) / K-150	0.206 kg
		4. Silane (Silquest A-1100/KBM 903)	0.003 kg
		5. Triethyl Ortho Formate	0.050 kg

Case No.:2/9/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Approved
HQ File :01/87/050/00047/AM14/	RLA File :05/23/040/00012/AM14/	Lic.No/Date:0510351931 18.04.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
		62/0- PF RESIN				

1	39094020	FORPEP 1800 M	100000.000	K.G	10605350.00	193000.00 US Dollars		
				Total	10,605,350.00	193,000.00		
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29071110	PHENOL	50000.000	K.G	4,396,000.00	80,000.00 US Dollars	1,020,751.20	Value & Qty
2	29126000	PARAFORMALDEHYDE	24000.000	K.G	1,189,557.60	21,648.00 US Dollars	360,527.00	Value & Qty
3	29151290	DI-BASIC ESTER (DBE)	17000.000	K.G	1,709,494.50	31,110.00 US Dollars	586,457.00	Value & Qty
4	27079900	C-9 SOLVENT OR UNDER BRAND NAME SHELLSOLL 100	23800.000	K.G	1,477,825.30	26,894.00 US Dollars	366,758.00	Value & Qty
5	38099390	SILANE (SILQUEST A-1100/KBM 903)	200.000	K.G	87,920.00	1,600.00 US Dollars	35,608.00	Value & Qty
				Total	8,860,797.40	161,252.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/18/2011-PC-II dated 27.11.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PF Resin Forpep 1800 M	1 kg	1. Phenol	0.500 kg
		2. Paraformaldehyde	0.290 kg
		3. Di – Basic Ester	0.170 kg
		4. C-9 Solvent / Shellsoll 100	0.238 kg
		5. Silane (Silquest A-1100/KBM 903)	0.002 kg

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Case No.:2/10/87-ALC1/2013	Party Name:RUCHI ORGANICS LTD.	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Rejected					
HQ File :01/87/050/00063/AM14/	RLA File :06/24/040/00004/AM14/	Lic.No/Date:0610031864 07.05.2013	Defer Date:					
Application: Request is for adhoc norms for following:								
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>		
1	39052900	63/0- VINYL ACETATE COPOLYMER	123200.000	K.G	5236296.00	100698.00 US Dollars		
				Total	5,236,296.00	100,698.00		
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39000000	VINYL ACETATE MONOMER 45%	55440.000	K.G	2,882,880.00	55,440.00 US Dollars	778,378.00	Qty
2	39000000	POLY VINYL ALCOHOL 4.5%	5544.000	K.G	693,000.00	13,327.00 US Dollars	187,110.00	Qty
				Total	3,575,880.00	68,767.00		
Decision: A D/L No. 46011/54/2013-PC.II dated 08.07.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 30.07.2013 and 27.09.2013 (Final Reminder) (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to reject the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.								

21	Case No.:4/14/87-ALC1/2013	Party Name:WELSET PLAST EXTRUSIONS PVT.LTD.	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00087/AM14/	RLA File :03/95/040/00039/AM14/	Lic.No/Date:0310734478 15.05.2013	Defer Date:18.12.2013
	Decision: A D/L No. 46011/57/2013-PC-II, dated 31.07.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 30.10.2013. Comments awaited from D/o C&PC.			

22	Case No.:18/14/87-ALC1/2013	Party Name:SAGAR POLYMERS,(UNIT-I)	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00101/AM14/	RLA File :24/24/040/00003/AM14/	Lic.No/Date:2410038896 15.05.2013	Defer Date:18.12.2013
	Decision: A D/L No. 46011/50/2013-PC-II, dated 31.07.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 23.10.2013. Comments awaited from D/o C&PC.			

23	Case No.:4/27/87-ALC1/2013	Party Name:HELIOS PACKAGING	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00223/AM14/	RLA File :07/24/040/00542/AM13/	Lic.No/Date:0710095382 15.05.2013	Defer Date:25.12.2013
	Decision: A D/L No. 46011/79/2013-PC.II dated 31.10.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

24	Case No.: 3/14/87-ALC1/2013	Party Name:SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00086/AM14/	RLA File :03/95/040/00998/AM13/	Lic.No/Date:0310735121 21.05.2013	Defer Date:25.12.2013
	Decision: A D/L No. 46011/40/2010-PC.II dated 31.07.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 21.10.2013 giving 15 days time for submission of information. Reply awaited from firm. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

Case No.:8/13/87-ALC1/2013		Party Name:FORACE POLYMERS (P) LTD.		Meet No/Date:35/87-ALC1/2013 27.11.2013		Status: Approved		
HQ File :01/87/050/00074/AM14/		RLA File :05/23/040/00051/AM14/		Lic.No/Date:0510354966 23.05.2013		Defer Date:		
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	39094020	62/0- PF RESIN FORTECH 1300 M	200000.000	K.G	11613000.00	210000.00 US Dollars		
				Total	11,613,000.00	210,000.00		
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)

1	29071110	PHENOL	81600.000	K.G	7,219,968.00	130,560.00 US Dollars	1,937,054.00	Value & Qty
2	29126000	PARAFORMALDEHYDE	30200.000	K.G	1,506,427.30	27,241.00 US Dollars	404,161.00	Value & Qty
3	28152000	CAUSTIC POTASH	13400.000	K.G	963,326.00	17,420.00 US Dollars	258,452.00	Value & Qty
4	38099390	SILANE (SILQUEST A-187/KBM 403)	400.000	K.G	159,264.00	2,880.00 US Dollars	42,730.00	Value & Qty
				Total	9,848,985.30	178,101.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/18/2011-PC-II dated 27.11.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PF Resin Fortech 1300 M	1 kg	1. Phenol	0.408 kg
		2. Paraformaldehyde	0.151 kg
		3. Caustic Potash	0.067 kg
		4. Silane (Silquest A-187/KBM 403)	0.002 kg

Case No.:9/13/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Approved
HQ File :01/87/050/00075/AM14/	RLA File :05/23/040/00052/AM14/	Lic.No/Date:0510354967 23.05.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39094020	62/0- PF RESIN FORCOLD 1700 M	100000.000	K.G	11502400.00	208000.00 US Dollars
				Total	11,502,400.00	208,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29071110	PHENOL	43000.000	K.G	3,804,640.00	68,800.00 US Dollars	1,020,751.20	Value & Qty
2	29126000	PARAFORMALDEHYDE	27000.000	K.G	1,343,790.00	24,300.00 US Dollars	360,527.00	Value & Qty
3	29151290	DI-BASIC ESTER (DBE)	21600.000	K.G	2,185,898.40	39,528.00 US Dollars	586,457.00	Value & Qty
4	27079900	SOLVENT C-10 / C-10 (Aromatic Solvent) or under Brand Name K 150	20600.000	K.G	1,367,016.00	24,720.00 US Dollars	366,758.00	Value & Qty
5	38099390	SILANE (SILQUEST A-1100/KBM 903)	300.000	K.G	132,720.00	2,400.00 US Dollars	35,608.00	Value & Qty
6	29091900	TRIETHYL ORTHO FORMATE	5000.000	K.G	747,656.00	13,520.00 US Dollars	200,590.00	Value & Qty
				Total	9,581,720.40	173,268.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/18/2011-PC-II dated 27.11.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PF Resin Forcold 1700 M	1 kg	1. Phenol	0.430 kg
		2. Paraformaldehyde	0.270 kg
		3. Solvent C-10/C-10 (Aromatic Solvent)	0.206 kg

		/ K-150	
		4. Silane (Silquest A-1100/KBM 903)	0.003 kg
		5. Triethyl Ortho Formate	0.050 kg

Case No.:17/14/87-ALC1/2013		Party Name:FORACE POLYMERS (P) LTD.		Meet No/Date:35/87-ALC1/2013 27.11.2013		Status: Approved		
HQ File :01/87/050/00100/AM14/		RLA File :05/23/040/00053/AM14/		Lic.No/Date:0510354968 23.05.2013		Defer Date:		
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	39094020	62/0- PF RESIN FORPEP 1800 M	100000.000	K.G	10672900.00	193000.00 US Dollars		
				Total	10,672,900.00	193,000.00		
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29071110	PHENOL	50000.000	K.G	4,424,000.00	80,000.00 US Dollars	1,020,751.20	Value & Qty
2	29126000	PARAFORMALDEHYDE	24000.000	K.G	1,197,134.40	21,648.00 US Dollars	360,527.00	Value & Qty
3	29151290	DI-BASIC ESTER (DBE)	17000.000	K.G	1,720,383.00	31,110.00 US Dollars	586,457.00	Value & Qty

4	27079900	C-9 SOLVENT or under Brand Name SHELLSOLL 100	23800.000	K.G	1,487,238.20	26,894.00 US Dollars	366,758.00	Value & Qty
5	38099390	SILANE (SILQUEST A-1100/KBM 903)	200.000	K.G	88,480.00	1,600.00 US Dollars	35,608.00	Value & Qty
				Total	8,917,235.60	161,252.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/18/2011-PC-II dated 27.11.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PF Resin Forpep 1800 M	1 kg	1. Phenol	0.500 kg
		2. Paraformaldehyde	0.290 kg
		3. Di – Basic Ester	0.170 kg
		4. C-9 Solvent / Shellsoll 100	0.238 kg
		5. Silane (Silquest A-1100/KBM 903)	0.002 kg

Case No.:3/23/87-ALC1/2013	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Approved
HQ File :01/87/050/00173/AM14/	RLA File :56/24/040/00003/AM14/	Lic.No/Date:5610002193 23.05.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39075000	62/0- SOYA ALKYD RESIN HAVING SOLID CONTENT 100%	200000.000	K.G	20520000.00	380000.00 US Dollars
				Total	20,520,000.00	380,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29054290	PENTAERYTHRITOL	44000.000	K.G	4,268,000.00	79,037.00 US Dollars	1,103,278.00	Value & Qty
2	29173500	PHTHALIC ANHYDRIDE	62000.000	K.G	6,076,000.00	112,519.00 US Dollars	1,570,646.00	Value & Qty
				Total	10,344,000.00	191,556.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/71/2012-PC-II dated 31.10.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Soya Alkyd Resin having solid content 100%	1 kg	1. Pentaery Thritol	0.220 kg
		2. Phthalic Anhydride	0.310 kg

Case No.:11/24/87-ALC1/2013	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Approved
HQ File :01/87/050/00198/AM14/	RLA File :56/24/040/00030/AM13/	Lic.No/Date:5610002192 23.05.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39075000	62/0- SOYA ALKYD RESIN HAVING SOLID CONTENT 100%	200000.000	K.G	21000000.00	378378.38 US Dollars
				Total	21,000,000.00	378,378.38

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29054290	PENTAERYTHRITOL	44000.000	K.G	4,752,000.00	85,621.62 US Dollars	1,356,220.80	Value & Qty
2	29173500	PHTHALIC ANHYDRIDE	62000.000	K.G	6,076,000.00	109,477.48 US Dollars	1,734,090.40	Value & Qty
				Total	10,828,000.00	195,099.10		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/71/2012-PC-II dated 31.10.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Soya Alkyd Resin having solid content 100%	1 kg	1. Pentaery Thritol	0.220 kg
		2. Phthalic Anhydride	0.310 kg

30	Case No.:5/19/87-ALC1/2013	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00145/AM14/	RLA File :03/94/040/00176/AM14/	Lic.No/Date:0310736575 04.06.2013	Defer Date:11.12.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 31.07.2013. Comments awaited from D/o C&PC.			

31	Case No.:12/23/87-ALC1/2013	Party Name:BLS POLYMERS LTD.	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00182/AM14/	RLA File :05/23/040/00002/AM14/	Lic.No/Date:0510356395 06.06.2013	Defer Date:18.12.2013
	Decision: A D/L No. 46011/99/2006-PC.II dated 28.10.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 19.11.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

32	Case No.:1/19/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00141/AM14/	RLA File :09/24/040/00628/AM13/	Lic.No/Date:0910056312 11.06.2013	Defer Date:25.12.2013
	Decision: A D/L No. 46011/141/2005-PC.II dated 30.08.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 04.10.2013 giving 15 days time for submission of information. Reply awaited from firm. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In			

case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

33	Case No.:4/23/87-ALC1/2013	Party Name:HAMILTON HOUSEWARES PVT.LTD,	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00174/AM14/	RLA File :03/94/040/01038/AM13/	Lic.No/Date:0310737623 13.06.2013	Defer Date:18.12.2013
	Decision: A D/L No. 46011/40/2011-PC.II dated 11.10.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 19.11.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

	Case No.:7/23/87-ALC1/2013		Party Name:GOLDEN CASHEW PRODUCTS PRIVATE LIMITED,		Meet No/Date:35/87-ALC1/2013 27.11.2013		Status: Approved																					
	HQ File :01/87/050/00177/AM14/		RLA File :03/94/040/00224/AM14/		Lic.No/Date:0310737485 13.06.2013		Defer Date:																					
	Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB/FOR (in Currency of realisation)</th></tr><tr><td>1</td><td>39089090</td><td>62/0- EPOXY HARDENERS (PHENALKAMINES) GP 441K Nett Weight: 102678.26 KGS Gross Weight: 107401.43 KGS</td><td>102678.000</td><td>K.G</td><td>11942406.00</td><td>219731.47 US Dollars</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>11,942,406.00</td><td>219,731.47</td></tr></table>								Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	1	39089090	62/0- EPOXY HARDENERS (PHENALKAMINES) GP 441K Nett Weight: 102678.26 KGS Gross Weight: 107401.43 KGS	102678.000	K.G	11942406.00	219731.47 US Dollars					Total	11,942,406.00
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)																						
1	39089090	62/0- EPOXY HARDENERS (PHENALKAMINES) GP 441K Nett Weight: 102678.26 KGS Gross Weight: 107401.43 KGS	102678.000	K.G	11942406.00	219731.47 US Dollars																						
				Total	11,942,406.00	219,731.47																						

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29212100	ETHYLENEDIAMINE	28800.000	K.G	3,822,336.00	69,120.00 US Dollars	25.85	Value & Qty
				Total	3,822,336.00	69,120.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/52/2013-PC-II dated 11.11.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Epoxy Hardeners (Phenalkamines)	1 kg	Ethylenediamine	0.280 kg

Case No.:2/17/87-ALC1/2013	Party Name:PHOENIX CONVEYOR BELT INDIA PRIVATE LIMITED	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
HQ File :01/87/050/00109/AM14/	RLA File :02/24/040/00026/AM14/	Lic.No/Date:0210190724 14.06.2013	Defer Date:25.12.2013

Decision: A D/L was issued by DIPP to firm on 22.08.2013. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the

Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

Case No.: 8/23/87-ALC1/2013	Party Name:GOLDEN CASHEW PRODUCTS PRIVATE LIMITED,	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Approved
HQ File :01/87/050/00178/AM14/	RLA File :03/94/040/00246/AM14/	Lic.No/Date:0310738048 18.06.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39089090	62/0- EPOXY HARDENERS (PHENALKAMINES) GP 441K Nett Weight: 102678.26 KGS Gross Weight: 107401.43 KGS	102678.000	K.G	12491734.00	219731.47 US Dollars
				Total	12,491,734.00	219,731.47

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29212100	ETHYLENEDIAMINE	28800.000	K.G	3,860,352.00	69,120.00 US Dollars	25.85	Value & Qty
				Total	3,860,352.00	69,120.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/52/2013-PC-II dated 11.11.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Epoxy Hardeners (Phenalkamines)	1 kg	Ethylenediamine	0.280 kg

37	Case No.:7/25/87-ALC1/2013	Party Name:BUILD MET FIBRES PVT LTD.,	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00205/AM14/	RLA File :07/24/040/00545/AM13/	Lic.No/Date:0710096104 20.06.2013	Defer Date:18.12.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 16.09.2013. Comments awaited from D/o C&PC.			

38	Case No.:15/19/87-ALC1/2013	Party Name:MICROSPHERES (INDIA)	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00155/AM14/	RLA File :03/95/040/00235/AM14/	Lic.No/Date:0310739275 27.06.2013	Defer Date:18.12.2013
	Decision: A D/L No. 46011/86/2005-PC-II, dated 06.09.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.11.2013. Comments awaited from D/o C&PC.			

Case No.:29/17/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
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39	HQ File :01/87/050/00136/AM14/	RLA File :34/24/040/00049/AM14/	Lic.No/Date:3410037279 01.07.2013	Defer Date:18.12.2013
Decision: A D/L No. 46011/88/2008-PC.II dated 29.08.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 19.11.2013 giving 15 days time for submission of information. Reply awaited from firm.				

40	Case No.:30/17/87-ALC1/2013	Party Name:CH COMPONENT PVT. LTD.,	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00137/AM14/	RLA File :05/23/040/00126/AM14/	Lic.No/Date:0510358460 02.07.2013	Defer Date:18.12.2013
Decision: A copy of application has been forwarded to D/o C&PC on 23.07.2013. Comments awaited from D/o C&PC.				

41	Case No.:21/19/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00161/AM14/	RLA File :34/24/040/00067/AM14/	Lic.No/Date:3410037348 04.07.2013	Defer Date:18.12.2013
Decision: A D/L No. 46011/88/2008-PC-II, dated 19.09.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 04.10.2013. Comments awaited from D/o C&PC.				

42	Case No.:6/23/87-ALC1/2013	Party Name:A VI GLOBAL PLAST PRIVATE LIMITED	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00176/AM14/	RLA File :03/94/040/00099/AM14/	Lic.No/Date:0310740362 04.07.2013	Defer Date:18.12.2013
Decision: A D/L No. 46011/69/2013-PC.II dated 11.10.2013 was issued by D/o C&PC to firm. This was followed by				

Reminder from DGFT on 19.12.2013 giving 15 days time for submission of information. Reply awaited from the firm.

43	Case No.:17/19/87-ALC1/2013	Party Name:PALMETTO INDUSTRIES (INDIA) PVT. LIMITED,	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00157/AM14/	RLA File :04/24/040/00066/AM14/	Lic.No/Date:0410147848 08.07.2013	Defer Date:18.12.2013
	Decision: A D/L No. 46011/84/2012-PC-II, dated 06.09.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.11.2013. Comments awaited from D/o C&PC.			

Case No.:2/24/87-ALC1/2013		Party Name:KALPENA INDUSTRIES LIMITED,		Meet No/Date:35/87-ALC1/2013 27.11.2013		Status: Approved																																											
HQ File :01/87/050/00189/AM14/		RLA File :03/94/040/00189/AM14/		Lic.No/Date:0310741197 11.07.2013		Defer Date:																																											
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th colspan="2">EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB/FOR (in Currency of realisation)</th></tr><tr><td>1</td><td>39019090</td><td colspan="2">63/0- Polythylene Compound Grade : BS 0366</td><td>100.000</td><td>M.T</td><td>9402550.00</td><td>173000.00 US Dollars</td></tr><tr><td></td><td></td><td colspan="2"></td><td></td><td>Total</td><td>9,402,550.00</td><td>173,000.00</td></tr></table> <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>IMPORT ITEM</th><th>Qty</th><th>UOM</th><th>CIF (Rs.)</th><th>CIF (Currency)</th><th>Total exemption from Customs duty</th><th>Limiting Factor (Value/Qty/Value & Qty)</th></tr><tr><td>1</td><td>39012000</td><td>HDPE Granules</td><td>85.000</td><td>M.T</td><td>6,527,787.50</td><td>118,150.00 US Dollars</td><td>489,584.06</td><td>Value & Qty</td></tr></table>								Sl.No.	ITCHS Code	EXPORT ITEM		Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	1	39019090	63/0- Polythylene Compound Grade : BS 0366		100.000	M.T	9402550.00	173000.00 US Dollars						Total	9,402,550.00	173,000.00	Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)	1	39012000	HDPE Granules	85.000	M.T	6,527,787.50	118,150.00 US Dollars	489,584.06	Value & Qty
Sl.No.	ITCHS Code	EXPORT ITEM		Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)																																										
1	39019090	63/0- Polythylene Compound Grade : BS 0366		100.000	M.T	9402550.00	173000.00 US Dollars																																										
					Total	9,402,550.00	173,000.00																																										
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)																																									
1	39012000	HDPE Granules	85.000	M.T	6,527,787.50	118,150.00 US Dollars	489,584.06	Value & Qty																																									

2	39013000	Ethyl Vinyl Acetate	15.000	M.T	1,392,300.00	25,200.00 US Dollars	104,422.50	Value & Qty
3	28030010	Carbon Black	2.500	M.T	245,171.88	4,437.50 US Dollars	12,258.59	Value & Qty
				Total	8,165,259.38	147,787.50		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/25/2010-PC-II dated 11.11.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polythylene Compound Grade BS: 0366	1 kg	1. HDPE Granules	0.850 kg
		2. Ethyl Vinyl Acetate	0.150 kg
		3. Carbon Black	0.025 kg

Case No.:2/25/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
HQ File :01/87/050/00200/AM14/	RLA File :34/24/040/00073/AM14/	Lic.No/Date:3410037379 11.07.2013	Defer Date:18.12.2013

Decision: A copy of application has been forwarded to D/o C&PC on 16.09.2013. The Representative of D/o C&PC requested to again furnish a copy of 4.7 application. Hence, it was decided to again forward a copy of 4.7 application of firm to D/o C&PC.

Case No.:14/23/87-ALC1/2013	Party Name:KHUSHBU SALES PVT. LTD.	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Approved
HQ File :01/87/050/00184/AM14/	RLA File :08/24/040/00165/AM14/	Lic.No/Date:0810122884 17.07.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
<i>1</i>	<i>39204900</i>	<i>63/0- Double Side PVC coated Polyester Fabrics with base Fabric weight of 40 gms/sq. mtr (Tolerance +/- 10%)</i>	<i>1550000.000</i>	<i>Sq. meter</i>	<i>15120000.00</i>	<i>252000.00 US Dollars</i>
				Total	15,120,000.00	252,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
<i>1</i>	<i>60053100</i>	<i>Polyester Warp Knitted Fabrics GSM 40 +/-10 %. Condn.: -This licence issued under para 4.7 of H.B. being fixation of norms by ALC., New Delhi.</i>	<i>1813500.000</i>	<i>Sq. meter</i>	<i>9,960,000.00</i>	<i>166,000.00 US Dollars</i>	<i>166,000.00</i>	<i>Qty</i>
				Total	9,960,000.00	166,000.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/43/2013-PC-II dated 31.10.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Double side PVC Coated Polyester Fabric with Base Fabric weight of 40 GMS/ Sq.	1 Sq. Mtr	Polyester Warp Knitted Fabrics (40 GSM $\pm$ 15%)	1.10 Sq. Mtr

	Meter (Tolerance $\pm$ 15%)			
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47	Case No.:16/23/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00186/AM14/	RLA File :34/24/040/00079/AM14/	Lic.No/Date:3410037447 22.07.2013	Defer Date:18.12.2013
	Decision: A D/L No. 46011/88/2008-PC.II dated 11.10.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 19.11.2013 giving 15 days time for submission of information. Reply awaited from firm.			

48	Case No.:8/24/87-ALC1/2013	Party Name:VULCAN COMPONENTS INDIA PVT.LTD.	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00195/AM14/	RLA File :03/95/040/00313/AM14/	Lic.No/Date:0310743577 31.07.2013	Defer Date:11.12.2013
	Decision: A copy of application has been forwarded to DIPP on 16.09.2013. Comments awaited from DIPP.			

	Case No.:4/25/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Approved
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HQ File :01/87/050/00202/AM14/	RLA File :05/23/040/00192/AM14/	Lic.No/Date:0510361946 05.08.2013	Defer Date:
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Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39094020	62/0- PF RESIN FORTECH 1300 M	188000.000	K.G	11774910.00	197400.00 US Dollars
				Total	11,774,910.00	197,400.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29071110	PHENOL	76704.000	K.G	7,320,665.50	122,727.00 US Dollars	1,976,580.00	Value & Qty
2	29126000	PARAFORMALDEHYDE	28388.000	K.G	1,527,457.50	25,607.00 US Dollars	412,414.00	Value & Qty
3	28152000	CAUSTIC POTASH	12596.000	K.G	976,768.75	16,375.00 US Dollars	263,728.00	Value & Qty
4	38099390	SILANE (SILQUEST A- 187/KBM 403)	376.000	K.G	161,532.25	2,708.00 US Dollars	43,614.00	Value & Qty
				Total	9,986,424.00	167,417.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/18/2011-PC-II dated 27.11.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PF Resin Fortech 1300 M	1 kg	1. Phenol	0.408 kg
		2. Paraformaldehyde	0.151 kg
		3. Caustic Potash	0.067 kg
		4. Silane (Silquest A-187/KBM 403)	0.002 kg

50	Case No.:9/24/87-ALC1/2013	Party Name:PARADISE POLYMERS LTD.,	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00196/AM14/	RLA File :03/95/040/00370/AM14/	Lic.No/Date:0310744316 06.08.2013	Defer Date:25.12.2013
	Decision: A D/L No. 46011/72/2013-PC.II dated 11.10.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

51	Case No.:1/22/87-ALC1/2013	Party Name:ECOPLAST LTD.	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00166/AM14/	RLA File :03/94/040/00168/AM14/	Lic.No/Date:0310745501 16.08.2013	Defer Date:18.12.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 03.10.2013. Comments awaited from D/o C&PC.			

52	Case No.:5/22/87-ALC1/2013	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00170/AM14/	RLA File :08/24/040/00219/AM14/	Lic.No/Date:0810124010 22.08.2013	Defer Date:18.12.2013
	Decision: A D/L No. 46011/130/2012-PC.II dated 11.10.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 19.11.2013 giving 15 days time for submission of information. Reply awaited from firm.			

53	Case No.:10/24/87-ALC1/2013	Party Name:ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00197/AM14/	RLA File :02/24/040/00059/AM14/	Lic.No/Date:0210193307 23.08.2013	Defer Date:25.12.2013
	Decision: A D/L No. 46011/13/2009-PC.II dated 11.11.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

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Case No.:2/23/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Approved																											
HQ File :01/87/050/00172/AM14/	RLA File :09/24/040/00235/AM14/	Lic.No/Date:0910057355 26.08.2013	Defer Date:																											
Application: Request is for adhoc norms for following:																														
<table><tr><th>SL.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB/FOR (in Currency of realisation)</th></tr><tr><td>1</td><td>39069090</td><td>62/0- LM 0212</td><td>36000.000</td><td>K.G</td><td>3051720.00</td><td>50400.00 US Dollars</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>3,051,720.00</td><td>50,400.00</td></tr></table>				SL.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	1	39069090	62/0- LM 0212	36000.000	K.G	3051720.00	50400.00 US Dollars					Total	3,051,720.00	50,400.00						
SL.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)																								
1	39069090	62/0- LM 0212	36000.000	K.G	3051720.00	50400.00 US Dollars																								
				Total	3,051,720.00	50,400.00																								
<table><tr><th>SL.No.</th><th>ITCHS Code</th><th>IMPORT ITEM</th><th>Qty</th><th>UOM</th><th>CIF (Rs.)</th><th>CIF (Currency)</th><th>Total exemption from Customs duty</th><th>Limiting Factor (Value/Qty/Value & Qty)</th></tr><tr><td>1</td><td>29161100</td><td>Acrylic acid</td><td>10926.000</td><td>K.G</td><td>1,681,238.25</td><td>27,315.00 US Dollars</td><td>438,980.05</td><td>Value & Qty</td></tr><tr><td></td><td></td><td>Sodium Hypo</td><td></td><td></td><td></td><td>2 358 00 US</td><td></td><td></td></tr></table>				SL.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)	1	29161100	Acrylic acid	10926.000	K.G	1,681,238.25	27,315.00 US Dollars	438,980.05	Value & Qty			Sodium Hypo				2 358 00 US		
SL.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)																						
1	29161100	Acrylic acid	10926.000	K.G	1,681,238.25	27,315.00 US Dollars	438,980.05	Value & Qty																						
		Sodium Hypo				2 358 00 US																								

2	28351090	phosphite	943.200	K.G	145,134.90	Dollars	37,895.48	Value & Qty
3	29241900	AMPS	2599.200	K.G	319,961.52	5,198.40 US Dollars	83,543.62	Value & Qty
				Total	2,146,334.67	34,871.40		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/141/2005-PC-II dated 26.11.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
LM 0212	1 kg	1. Acrylic acid	0.3035 kg
		2. Sodium Hydro Phosphite	0.0262 kg
		3. AMPS	0.0722 kg

Case No.:2/27/87-ALC1/2013	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Approved
HQ File :01/87/050/00221/AM14/	RLA File :02/24/040/00062/AM14/	Lic.No/Date:0210193497 28.08.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
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1	39100090	62/0- Belsil ® ADM 31 (Emulsion of Amino Silicone Fluid/Amino Polysiloxane)	100.000	M.T	24825500.00	410000.00 US Dollars
2	39100090	62/0- Wacker ® Belsil 551 HP (Emulsion of Amino Silicone Fluid/Amino Dimethyl Polysiloxane)	70.000	M.T	12715500.00	210000.00 US Dollars
3	39100090	62/0- Belsil ® UL 309 (Emulsion of Silicone Fluid/Dimethyl Polysiloxane)	550.000	M.T	66605000.00	1100000.00 US Dollars
4	39100090	62/0- Belsil ® UL 309 (Emulsion of Silicone Fluid/Dimethyl Polysiloxane)	1500.000	M.T	177108750.00	2925000.00 US Dollars
5	39100090	62/0- Belsil ® UL 9815 (Emulsion of Silicone Fluid/Dimethyl Polysiloxane) packed in 50 nos Schutz ECO BULK MX 1000	50.000	M.T	7871500.00	130000.00 US Dollars
6	39100090	62/0- Belsil ® UL 9815 (Emulsion of Silicone Fluid/Dimethyl Polysiloxane)	1200.000	M.T	188916000.00	3120000.00 US Dollars
7	39100090	62/0- Belsil ® HL 999 (Emulsion of Silicone Fluid/Dimethyl Polysiloxane)	50.000	M.T	9385250.00	155000.00 US Dollars
8	39100090	62/0- Wacker Antifoam Emulsion SE 47 M/Wacker SD 97 (Emulsion of Silicone Fluid/Dimethyl Polysiloxane)	450.000	M.T	49045500.00	810000.00 US Dollars
9	39100090	62/0- Belsil® DM 28006/Belsil ® 60082M/ Belsil ® DM 60082 (Emulsion of Silicone Fluid/Dimethyl Polysiloxane)	350.000	M.T	63577500.00	1050000.00 US Dollars
10	39100090	62/0- Belsil ® DM 979 (Emulsion of Silicone Fluid/Dimethyl Polysiloxane)	50.000	M.T	9385250.00	155000.00 US Dollars
11	39100090	62/0- Belsil ® DM 970 (Emulsion of Silicone Fluid/Dimethyl Polysiloxane)	150.000	M.T	28155750.00	465000.00 US Dollars
12	39100090	62/0- Belsil ® UL 2799 (Emulsion of Silicone Fluid/Dimethyl Polysiloxane) packed in 1000 nos Schutz ECO BULK MX 1000	1000.000	M.T	193760000.00	3200000.00 US Dollars
13	39100090	62/0- Belsil ® UL 2799 (Emulsion of Silicone Fluid/Dimethyl Polysiloxane)	500.000	M.T	96880000.00	1600000.00 US Dollars
14	39100090	62/0- Wacker Finish CT 93 M/ Finish J 52 M (Emulsion of Amino Silicone Fluid/Amino Dimethyl Polysiloxane)	200.000	M.T	27853000.00	460000.00 US Dollars
15	39100090	62/0- Powersoft ® 180/ Powersoft ® 180M (Emulsion of Amino Silicone Fluid/Amino Dimethyl Polysiloxane)	250.000	M.T	37843750.00	625000.00 US Dollars
16	39100090	62/0- Wetsoft ® 230/ Wetsoft ® NE 230 M/ Wetsoft ® 234/ Wetsoft ® 235/ Wacker Finish CT 3636E (Emulsion of Speciltiv Silicone Fluid/ Polydimethyl Siloxane with functional	200.000	M.T	29064000.00	480000.00 US Dollars

		(Exemption of Specialty Chemicals & other Exempted Chemicals group)						
						Total	1,022,992,250.00	16,895,000.00
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39100090	Poly Dimethyl Siloxane (Wacker PDM siloxane)	3087559.000	K.G	501,030,549.00	8,274,657.52 US Dollars	120,898,668.00	Qty
2	34021190	Iso Tridecanol Ethoxylated /Iso Tridecyl Alcohol Lutensol TO 108/TO 5/TO 6/TO 3/TO 12 Marlipal O 13-109/O 13-50/O13-30/ O 13-60 Imbentin- T 100 90%/ T - 050/ T- 030	201425.000	K.G	32,929,966.35	543,847.50 US Dollars	9,740,358.00	Qty
3	38089199	5- Chloro -2- Methyl -4 Isothiazolin -3- one Kathon CG/Microcare ITO	5950.000	K.G	2,882,180.00	47,600.00 US Dollars	852,258.00	Qty
4	29310090	Silane PC 1220/Geniosil GF 95/ Silane USI D 1311 (aminoethyl amino propyl methyl dimethoxy silane)	24190.000	K.G	12,889,400.00	212,872.00 US Dollars	3,453,070.00	Qty
5	38089199	2-Methyl -4- Isothiazolin -3- one Neolone 950/ Microcare MT	2950.000	K.G	1,428,980.00	23,600.00 US Dollars	364,819.00	Qty
6	39059100	Pluronic F 127 Prill (Poloxamer 407)	45000.000	K.G	24,822,473.00	409,950.00 US Dollars	6,453,843.00	Qty
7	34021300	Lauryl Alcohol Ethoxylate	61500.000	K.G	27,928,688.00	461,250.00 US Dollars	7,131,032.00	Qty
8	39100090	Wacker IM 22	5250.000	K.G	3,433,185.00	56,700.00 US Dollars	919,750.00	Qty
9	29400000	Cavasol W7HP TL/Cavatex W 7 HP TL	1400.000	K.G	445,043.00	7,350.00 US Dollars	119,227.00	Qty
10	34021190	Marlon AS 3/Rhodacal SS A/R	163660.000	K.G	36,863,760.00	608,815.20 US Dollars	10,900,578.00	Qty
11	39233090	Schutz ECO BULK MX 1000	1600.000	Number	22,282,400.00	368,000.00 US Dollars	6,588,904.00	Qty
12	39233090	Silfoam SC 120	58500.000	K.G	16,719,066.00	276,120.00 US Dollars	4,268,376.00	Qty

13	34021190	Emulgator S GS	13500.000	K.G	5,386,831.00	88,965.00 US Dollars	1,592,886.00	Qty
14	39100090	Wetsoft NE 809/ Wetsoft NE 810/ Wacker Intermediate C 404/ Wacker Intermediate C 405	44000.000	K.G	18,116,560.00	299,200.00 US Dollars	4,913,211.00	Qty
				Total	707,159,081.35	11,678,927.22		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/71/2004-PC-II dated 11.11.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. Belsil (R) ADM 31 (Emulsion of Silicone Fluid / Dimethyl Polysiloxane)	1 kg	1. Poly Dimethyl Siloxane (Wacker PDM Siloxane)	0.3458 kg
		2. Iso Tridecanol Ethoxylated / Iso Tridecyl Alcohol “Luttensol To 108/To 5/To 6/ To 3/To 12 Marlipal O 13-109/ O 13-50/ O 13-30/ O 13-60 Imbentin- T 100 90%/ T - 050/ T- 030”	0.0740 kg
		3. 5- Chloro -2- Methyl -4 Isothiazolin -3- one Kathon CG/ Microcare ITO	0.0010 kg
		4. Geniosil GF 95, Silane PC 1220 / Silane USI D 1311	0.0175 kg
		5. 2-Methyl -4- Isothiazolin -3- one Neolone 950/ Microcare MT	0.0005 kg
2. Wacker Belsil 551 HP	1 kg	1. Poly Dimethyl Siloxane (Wacker	0.1622 kg

(Emulsion of Amino Silicone Fluid / Amino Dimethyl Polysiloxane)		PDM siloxane)	
		2. Silane PC 1220 / Geinosil GF 95 / Silane USI D 1311	0.0100 kg
		3. Iso Tridecanol Ethoxylated / Iso Tridecyl Alcohol “Luttensol To 108/To 5/To 6/ To 3/To 12 Marlipal O 13-109/ O 13-50/ O 13-30/ O 13-60 Imbentin-T 100 90%/ T - 050/ T-030”	0.1130 kg
		4. Wacker TM 22	0.0750 kg
		5. Cavsol W 7 HP TL / Cavatex W 7 HP TL	0.0200 kg
3. Belsil (R) UL 309 (Emulsion of Silicone Fluid / Dimethyl Polysiloxane) (Packed in Schutz ECO Bulk MX 1000 containers)	1 kg	1. Poly Dimethyl Siloxane (Wacker PDM siloxane)	0.5060 kg
		2. Marlon AS 3/Rhodacal SS A/R	0.0402 kg
		3. 5- Chloro -2- Methyl -4 Isothiazolin -3- one Kathon CG/ Microcare ITO	0.0010 kg
		4. 2-Methyl -4- Isothiazolin -3- one Neolone 950/ Microcare MT	0.0005 kg
		5. Schutz ECO Bulk MX 1000	As per packing policy
4. Belsil (R) UL 309 (Emulsion of Silicone Fluid / Dimethyl Polysiloxane)	1 kg	1. Poly Dimethyl Siloxane (Wacker PDM siloxane)	0.5060 kg
		2. Marlon AS 3/Rhodacal SS A/R	0.0402 kg

		3. 5- Chloro -2- Methyl -4 Isothiazolin -3- one Kathon CG/ Microcare ITO	0.0010 kg
		4. 2-Methyl -4- Isothiazolin -3- one Neolone 950/ Microcare MT	0.0005 kg
5. Belsil (R) UL 9815 (Emulsion of Silicone Fluid /Dimethyl Polysiloxane)	1 kg	1. Poly Dimethyl Siloxane (Wacker PDM siloxane)	0.4527 kg
		2. Iso Tridecanol Ethoxylated / Iso Tridecyl Alcohol “Luttensol To 108/To 5/To 6/ To 3/To 12 Marlipal O 13-109/ O 13-50/ O 13-30/ O 13-60 Imbentin-T 100 90%/ T - 050/ T-030”	0.0525 kg
		3. Marlon AS 3/Rhodacal SS A/R	0.0010 kg
		4. 5- Chloro -2- Methyl -4 Isothiazolin -3- one Kathon CG/ Microcare ITO	0.0005 kg
		5. 2-Methyl -4- Isothiazolin -3- one Neolone 950/ Microcare MT	0.0005 kg
		6. Schutz ECO BULK MX 1000	As per packing policy
6. Belsil (R) UL 9815 (Emulsion of Silicone Fluid/Dimethyl Polysiloxane)	1 kg	1. Poly Dimethyl Siloxane (Wacker PDM siloxane)	0.4527 kg
		2. Iso Tridecanol Ethoxylated / Iso Tridecyl Alcohol “Luttensol To 108/To 5/To 6/ To	0.0525 kg

		3/To 12 Marlipal O 13-109/ O 13-50/ O 13-30/ O 13-60 Imbentin-T 100 90%/ T - 050/ T-030”	
		3. Marlon AS 3/Rhodacal SS A/R	0.0510 kg
		4. 5- Chloro -2- Methyl -4 Isothiazolin -3- one Kathon CG/Microcare ITO	0.0010 kg
		5. 2-Methyl -4- Isothiazolin -3- one Neolone 950/ Microcare MT	0.0005 kg
7. Belsil (R) L 999 (Emulsion of Silicone Fluid/Dimethyl Polysiloxane)	1 kg	1. Poly Dimethyl Siloxane (Wacker PDM siloxane)	0.6000 kg
		2. Iso Tridecanol Ethoxylated / Iso Tridecyl Alcohol “Luttensol To 108/To 5/To 6/ To 3/To 12 Marlipal O 13-109/ O 13-50/ O 13-30/ O 13-60 Imbentin-T 100 90%/ T - 050/ T-030”	0.0300 kg
		3. 5- Chloro -2- Methyl -4 Isothiazolin -3- one Kathon CG/Microcare ITO	0.0010 kg
8. Wacker Antifoam Emulsion SE 47 M/Wacker SD 97 (Emulsion of Silicone Fluid/Dimethyl Polysiloxane)	1 kg	1. 5- Chloro -2- Methyl -4 Isothiazolin -3- one Kathon CG/Microcare ITO	0.0010 kg
		2. Silfoam SC 120	0.1300 kg
		3. Emulgator S GS	0.0300 kg
		4. 2-Methyl -4- Isothiazolin -3- one	0.0005 kg

		Neolone 950/ Microcare MT	
9. Belsil (R) DM 28006/Belsil (R) 60082M/ Belsil (R) DM 60082 (Emulsion of Silicone Fluid/Dimethyl Polysiloxane)	1 kg	1. Poly Dimethyl Siloxane (Wacker PDM siloxane)	0.6000 kg
		2. Iso Tridecanol Ethoxylated / Iso Tridecyl Alcohol “Luttensol To 108/To 5/To 6/ To 3/To 12 Marlipal O 13-109/ O 13-50/ O 13-30/ O 13-60 Imbentin-T 100 90%/ T - 050/ T-030”	0.0100 kg
		3. Marlon AS 3/Rhodacal SS A/R	0.0500 kg
		4. 5- Chloro -2- Methyl -4 Isothiazolin -3- one Kathon CG/ Microcare ITO	0.0010 kg
		5. 2-Methyl -4- Isothiazolin -3- one Neolone 950/ Microcare MT	0.0005 kg
10. Belsil (R) DM 979 (Emulsion of Silicone Fluid/Dimethyl Polysiloxane)	1 kg	1. Poly Dimethyl Siloxane (Wacker PDM siloxane)	0.6000 kg
		2. Iso Tridecanol Ethoxylated / Iso Tridecyl Alcohol “Luttensol To 108/To 5/To 6/ To 3/To 12 Marlipal O 13-109/ O 13-50/ O 13-30/ O 13-60 Imbentin-T 100 90%/ T - 050/ T-	0.0470 kg

		030”	
		3. 5- Chloro -2- Methyl -4 Isothiazolin -3- one Kathon CG/ Microcare ITO	0.0010 kg
		4. 2-Methyl -4- Isothiazolin -3- one Neolone 950/ Microcare MT	0.0005 kg
11. Belsil (R) DM 970 (Emulsion of Silicone Fluid/Dimethyl Polysiloxane)	1 kg	1. Poly Dimethyl Siloxane (Wacker PDM siloxane)	0.6980 kg
		2. Iso Tridecanol Ethoxylated / Iso Tridecyl Alcohol “Luttensol To 108/To 5/To 6/ To 3/To 12 Marlipal O 13-109/ O 13-50/ O 13-30/ O 13-60 Imbentin-T 100 90%/ T - 050/ T-030”	0.0290 kg
		3. 5- Chloro -2- Methyl -4 Isothiazolin -3- one Kathon CG/ Microcare ITO	0.0010 kg
		4. 2-Methyl -4- Isothiazolin -3- one Neolone 950/ Microcare MT	0.0005 kg
12. Belsil (R) UL 2799 (Emulsion of Silicone Fluid/Dimethyl Polysiloxane) packed in nos Schutz ECO BULK MX 1000 containers)	1 kg	1. Poly Dimethyl Siloxane (Wacker PDM siloxane)	0.6023 kg
		2. 5- Chloro -2- Methyl -4 Isothiazolin -3- one Kathon CG/ Microcare ITO	0.0010 kg
		3. Pluronic F 127 Prill (Poloxamer 407)	0.0300 kg
		4. 2-Methyl -4- Isothiazolin -3- one	0.0005 kg

		Neolone 950/ Microcare MT	
		5. Lauryl Alcohol Ethoxylate Brij L4 / Brij L 23	0.0410 kg
		6. Schutz ECO Bulk MX 1000	As per packing policy
13. Belsil (R) UL 2799 (Emulsion of Silicone Fluid/Dimethyl Polysiloxane)	1 kg	1. Poly Dimethyl Siloxane (Wacker PDM siloxane)	0.6023 kg
		2. 5- Chloro -2- Methyl -4 Isothiazolin -3- one Kathon CG/ Microcare ITO	0.0010 kg
		3. Pluronic F 127 Prill (Poloxamer 407)	0.0300 kg
		4. 2-Methyl -4- Isothiazolin -3- one Neolone 950/ Msicrocare MT	0.0005 kg
		5. Lauryl Alcohol Ethoxylate Brij L4 / Brij L 23	0.0410 kg
14. Wacker Finish CT 93 M/ Finish J 52 M	1 kg	1. Poly Dimethyl Siloxane (Wacker PDM siloxane)	0.3090 kg
		2. Iso Tridecanol Ethoxylated / Iso Tridecyl Alcohol “Luttensol To 108/To 5/To 6/ To 3/To 12 Marlipal O 13-109/ O 13-50/ O 13-30/ O 13-60 Imbentin- T 100 90%/ T - 050/ T-	0.1051 kg

		030”	
		3. Iso Tridecanol Ethoxylated /Iso Tridecyl Alcohol Lutensol TO 108/TO 5/TO 6/TO 3/TO 12 Marlipal O 13-109/O 13-50/ O13-30/ O 13-60 Imbentin- T 100 90%/ T - 050/ T- 030	0.1421 kg
		4. Wacker Silane GF 95 / Silane PC 1220 / Geinosil GF 95 / Silane USI D 311 (Aminoethyl Amino Propyl Methyl Diethoxy Silane)	0.0432 kg
15. Powersoft (R) 180/ Powersoft (R) 180 M	1 kg	1. Poly Dimethyl Siloxane (Wacker PDM siloxane)	0.3744 kg
		2. Iso Tridecanol Ethoxylated / Iso Tridecyl Alcohol “Lutensol To 108/To 5/To 6/ To 3/To 12 Marlipal O 13-109/ O 13-50/ O 13-30/ O 13-60 Imbentin- T 100 90%/ T - 050/ T- 030”	0.0600 kg
		3. Iso Tridecanol Ethoxylated / Iso Tridecyl Alcohol “Lutensol To 108/To 5/To 6/ To 3/To 12 Marlipal O 13-109/ O 13-50/ O 13-30/ O 13-60 Imbentin- T 100 90%/ T - 050/ T-	0.0990 kg

		030”	
		4. Iso Tridecanol Ethoxylated / Iso Tridecyl Alcohol “Luttensol To 108/To 5/To 6/ To 3/To 12 Marlipal O 13-109/ O 13-50/ O 13-30/ O 13-60 Imbentin- T 100 90%/ T - 050/ T- 030”	0.0500 kg
		5. Silane PC 1220/Geniosil GF 95/ Silane USI D 1311 (aminoethyl amino propyl methyl dimethoxy silane)	0.0524 kg
16. Wetsoft (R) 230/ Wetsoft (R) NE 230 M/ Wetsoft (R) 234/ Wetsoft (R) 235/ Wacker Finish CT 3636E	1 kg	1. Wetsoft NE 809/ Wetsoft NE 810/ Wacker Intermediate C 404/ Wacker Intermediate C 405	0.220 kg
		2. Iso Tridecanol Ethoxylated / Iso Tridecyl Alcohol “Luttensol To 108/To 5/To 6/ To 3/To 12 Marlipal O 13-109/ O 13-50/ O 13-30/ O 13-60 Imbentin- T 100 90%/ T - 050/ T- 030”	0.040 kg

56	Case No.: 6/29/87-ALC1/2013	Party Name:ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00230/AM14/	RLA File :02/24/040/00075/AM14/	Lic.No/Date:0210193827 04.09.2013	Defer Date:18.12.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 21.10.2013. Comments awaited from D/o C&PC.			

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Case No.:1/31/87-ALC1/2013	Party Name:SPERRY PLAST LTD.	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Withdrawn																																							
HQ File :01/87/050/00272/AM14/	RLA File :05/24/040/00118/AM14/	Lic.No/Date:0510364655 05.09.2013	Defer Date:																																							
Application: Request is for adhoc norms for following: <table><tr><th>SL.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB/FOR (in Currency of realisation)</th></tr><tr><td>1</td><td>40021990</td><td>64/0- THERMOPLASTIC COMPOUND / TPE COMPOUND</td><td>150000.000</td><td>K.G</td><td>35599032.00</td><td>601335.00 US Dollars</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>35,599,032.00</td><td>601,335.00</td></tr></table> <table><tr><th>SL.No.</th><th>ITCHS Code</th><th>IMPORT ITEM</th><th>Qty</th><th>UOM</th><th>CIF (Rs.)</th><th>CIF (Currency)</th><th>Total exemption from Customs duty</th><th>Limiting Factor (Value/Qty/Value & Qty)</th></tr><tr><td></td><td></td><td>SBS CO-POLYMER/ STYRENE BUTADIENE CO-POLYMER / STYRENE BUTADIENE STYRENE CO-POLYMER(A452</td><td></td><td></td><td></td><td></td><td></td><td></td></tr></table>				SL.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	1	40021990	64/0- THERMOPLASTIC COMPOUND / TPE COMPOUND	150000.000	K.G	35599032.00	601335.00 US Dollars					Total	35,599,032.00	601,335.00	SL.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)			SBS CO-POLYMER/ STYRENE BUTADIENE CO-POLYMER / STYRENE BUTADIENE STYRENE CO-POLYMER(A452						
SL.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)																																				
1	40021990	64/0- THERMOPLASTIC COMPOUND / TPE COMPOUND	150000.000	K.G	35599032.00	601335.00 US Dollars																																				
				Total	35,599,032.00	601,335.00																																				
SL.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)																																		
		SBS CO-POLYMER/ STYRENE BUTADIENE CO-POLYMER / STYRENE BUTADIENE STYRENE CO-POLYMER(A452																																								

1	40021930	STYRENE BUTADIENE STYRENE CO-POLYMER(7752, LG-411S, 501S, 475, 484,485, 487,CALPRENE411, 540, 501, 6120, TAIPOLE- SEBS-6151, 6150 GLOBALPRENE-3546, 3411, KTR-401 P, KIBITON TPE PB-511, 5300, 5301, 5302, JSR RB-830, 820, , KRATON G1650MU, G1650 EU , ENPRENE-611, 655, 684, 685, 687, 701).	119400.000	K.G	24,739,680.00	417,900.00 US Dollars	6,432,317.00	Value & Qty
2	39039090	STYRENE ETHYLENE BUTYLENE STYRENE CO-POLYMER (EUOPRENE SOL TH-2312, 2315)	15000.000	K.G	3,108,000.00	52,500.00 US Dollars	808,080.00	Value & Qty
3	39039090	K-Resin Styrene Butadiene Co-Polymer KR99HG, KR03, KR05, XK-43, XK-40, KRDEV027D, KIBITON Q RESIN PB-5903.	12000.000	K.G	3,108,000.00	52,500.00 US Dollars	808,080.00	Value & Qty
				Total	30,955,680.00	522,900.00		

Decision: CLA, New Delhi vide letter dated 22.11.2013 have informed that the firm had surrendered the subject advance authorization for cancellation due to non active online registration of authorization at Dadri Greater Noida (INALP6) Port. In view of CLA's letter, the Committee decided to **withdraw** the case.

58	Case No.:32/29/87-ALC1/2013	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00256/AM14/	RLA File :08/24/040/00229/AM14/	Lic.No/Date:0810124735 12.09.2013	Defer Date:25.12.2013
	Decision: A D/L No. 46011/85/2013-PC.II dated 17.11.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

59	Case No.:33/29/87-ALC1/2013	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00257/AM14/	RLA File :08/24/040/00230/AM14/	Lic.No/Date:0810124734 12.09.2013	Defer Date:18.12.2013

Decision: A copy of application has been forwarded to D/o C&PC on 21.10.2013. Comments awaited from D/o C&PC.

60	Case No.:1/26/87-ALC1/2013	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00219/AM14/	RLA File :52/24/040/00021/AM14/	Lic.No/Date:5210040205 17.09.2013	Defer Date:18.12.2013
	Decision: RLA, Surat was requested through e-mail on 23.10.2013 for furnishing application expeditiously. It was observed that the 4.7 application still has not been received from RLA, Mumbai. Hence, it was decided to call for application from RLA and firm for further consideration of the case.			

61	Case No.:2/35/87-ALC1/2013	Party Name:DSM INDIA PVT. LTD	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00327/AM14/	RLA File :31/83/040/00118/AM14/	Lic.No/Date:3110060432 25.09.2013	Defer Date: 18.12.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 25.11.2013. Comments awaited from D/o C&PC.			

62	Case No.:1/35/87-ALC1/2013	Party Name:G B RUBBER PRODUCTS	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00326/AM14/	RLA File :31/83/040/00098/AM14/	Lic.No/Date:3110060734 15.10.2013	Defer Date: 18.12.2013
	Decision: A copy of application has been forwarded to DIPP on 21.10.2013. Comments awaited from DIPP.			

63	Case No.:4/31/87-ALC1/2013	Party Name:MAJIK MEDICAL SOLUTIONS PRIVATE LIMITED	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00275/AM14/	RLA File :09/24/040/00351/AM14/	Lic.No/Date:0910057966 21.10.2013	Defer Date:18.12..2013
	Decision: RLA, Hyderabad has been requested through e-mail on 20.11.2013 for furnishing application expeditiously. Application awaited from RLA, Hyderabad.			

64	Case No.:5/31/87-ALC1/2013	Party Name:MAJIK MEDICAL SOLUTIONS PRIVATE LIMITED	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00276/AM14/	RLA File :09/24/040/00352/AM14/	Lic.No/Date:0910057967 21.10.2013	Defer Date:18.12.2013
	Decision: RLA, Hyderabad has been requested through e-mail on 20.11.2013 for furnishing application expeditiously. Application awaited from RLA, Hyderabad.			

Case No.:2/32/87-ALC1/2013		Party Name:MACRO POLYMERS P. LTD.		Meet No/Date:35/87-ALC1/2013 27.11.2013		Status: Withdrawn	
HQ File :01/87/050/00278/AM14/		RLA File :08/24/040/00338/AM14/		Lic.No/Date:0810126093 29.10.2013		Defer Date:	
Application: Request is for adhoc norms for following:							
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	
1	39089090	62/0- Polyamide Resin	48000.000	K.G	8883000.00	141000.00 US Dollars	

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				Total	8,883,000.00	141,000.00		
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	38249090	Dimer Acid	34416.000	K.G	3,717,000.00	59,000.00 US Dollars	0.00	Qty
2	38231900	Distilled Fatty Acid	6144.000	K.G	504,000.00	8,000.00 US Dollars	0.00	Qty
3	29212990	Tri Ethylene Tetra Amine (This licence issued under para 4.7.1 of HB vol.I 2009-14 as per Norms fixed in ALC Mtg No.26/87-ALC1/2012 dt 26.9.2012)	14016.000	K.G	3,339,000.00	53,000.00 US Dollars	0.00	Qty
				Total	7,560,000.00	120,000.00		

Decision: The Committee considered the case as per the online generated Agenda and it was observed that the subject advance authorization had been issued on **repeat basis** (Adhoc Norms) in terms of Para 4.7.1 of HBP Vol. I vide decision taken by NC in its Meeting No. 26/87-ALC1/2012 held on 26.09.2012. Hence, the case was **withdrawn**.

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Case No.:3/35/87-ALC1/2013	Party Name:METRO TYRES LTD	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
HQ File :01/87/050/00328/AM14/	RLA File :30/24/040/00038/AM14/	Lic.No/Date:3010098276 18.11.2013	Defer Date: 18.12.2013

Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.

Case No.:4/35/87-ALC1/2013	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Withdrawn
HQ File :01/87/050/00329/AM14/	RLA File :08/24/040/00356/AM14/	Lic.No/Date:0810126560 19.11.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39075000	62/0- Alkyd Resin S 5060 (80 +/- 2% Resin content)	100000.000	K.G	10899000.00	173000.00 US Dollars
				Total	10,899,000.00	173,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	38231900	Distilled Fatty Acid	44600.000	K.G	3,717,000.00	59,000.00 US Dollars	0.00	Qty
2	29173500	Phthalic Anhydride	25100.000	K.G	2,646,000.00	42,000.00 US Dollars	0.00	Qty
3	29054290	Pentaerithritol	7700.000	K.G	756,000.00	12,000.00 US Dollars	0.00	Qty
4	29054500	Glycerine	11400.000	K.G	630,000.00	10,000.00 US	0.00	Qty

						Dollars		
5	27101990	Mineral Turpentine Oil/ Low Aromatic White Spirite (LAWS).	17900.000	K.G	1,323,000.00	21,000.00 US Dollars	1,323.00	Qty
6	29023000	Toluene (This licence issued under para 4.7.1 of HB vol.I 2009-14 as per Norms fixed in ALC Mtg No.51/87-ALC1/2012 dt 2.3.2013)	3100.000	K.G	315,000.00	5,000.00 US Dollars	0.00	Qty
				Total	9,387,000.00	149,000.00		

Decision: The Committee considered the case as per the online generated Agenda and it was observed that the subject advance authorization had been issued on **repeat basis** (Adhoc Norms) in terms of Para 4.7.1 of HBP Vol.I vide decision taken by NC in its Meeting No. 51/87-ALC1/2012 held on 02.03.2013. Hence, the case was **withdrawn**.

68	Case No.:5/35/87-ALC1/2013	Party Name:GARWARE POLYESTER LTD.	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00330/AM14/	RLA File :03/94/040/00683/AM14/	Lic.No/Date:0310758186 19.11.2013	Defer Date: 18.12.2013
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.			

69	Case No.:6/35/87-ALC1/2013	Party Name:JAGANNATH EXTRUSION INDIA LTD	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00331/AM14/	RLA File :34/24/040/00176/AM14/	Lic.No/Date:3410038475 19.11.2013	Defer Date: 18.12.2013
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.			

70	Case No.:7/35/87-ALC1/2013	Party Name:JAGANNATH EXTRUSION INDIA LTD	Meet No/Date:35/87-ALC1/2013 27.11.2013	Status: Deferred
	HQ File :01/87/050/00332/AM14/	RLA File :34/24/040/00182/AM14/	Lic.No/Date:3410038476 19.11.2013	Defer Date: 18.12.2013
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.			

Meeting ended with thanks to Chair and all participants.
